

**Central Administrative Tribunal  
Principal Bench**

**CP 337/2018  
in  
OA 3680/2016**

New Delhi, this the 13<sup>th</sup> day of August, 2018

**Hon'ble Sh. K.N. Shrivastava, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Nirmala Chaudhary  
W/o Sh. Dalel Singh  
R/o H.No. 940, Sector-12  
Sonipat, Haryana

...Petitioner

(By Advocate : Mr. Ravi Kant Jain)

Versus

1. Sh. Santosh Kumar Mall  
The Commissioner  
Kendriya Vidyalaya Sangathan  
18, Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi.

2. Sh. S.S. Rawat  
The Deputy Commissioner  
Kendriya Vidyalaya Sangathan  
Regional Office, KV No. 1  
AFS Campus, Sector-14  
Gurugram, Haryana.

...Respondents

(None)

**ORDER (ORAL)**

**Mr. K.N. Shrivastava, Member (A) :-**

Shri R.K. Jain, learned counsel for petitioner submits that the orders of the Tribunal dated 17.01.2018, have been complied with and the instant CP has become infructuous.

2. Accordingly, the CP is dismissed as having become infructuous. However, the petitioner shall have liberty to seek appropriate remedy, as available to him under the law, in case he is dis-satisfied with the orders by virtue of which his representation has been disposed of.

**(S.N. Terdal)**  
**Member (J)**

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**(K.N. Shrivastava)**  
**Member (A)**